SHRI INDRAJIT GUPTA : What was referred for adjudication—opening of the mine ?

SHRI HATHI : I cannot compel them to open the mines. I have referred to them the closure, whether it is justified or not.

SHRI BENI SHANKER SHARMA : Is the hon. Minister aware that there is violence galore, so far as coal mines in West Bengal are concerned, and there were violent clashes between rival groups of different unions, resulting in fatal and grievous injuries to many workers ? If so, will he give the names of such persons who were killed and injured, together with their party affiliations in the last two years.

SHRI HATHI : This question relates to violence on the part of the management towards the workers. The hon. Member refers to inter-union rivalry and clashes between the trade unions themselves.

SHRI BENI SHANKER SHARMA : After all, violence is violence.

SHRI HATHI : Such cases have arisen and we know of a sad incident where one of the trade union leaders were killed last year. But this question is not about that.

SHRI BENI SHANKER SHARMA : I want to know the names.

SHRI HATHI : I do not know all the names.

श्री देवेन सेन : एक कोयला खाना का मालिक जलान जोकि सूरजमल नागरमल का मेजर पार्टनर है यह मालिक रातोंरात क्लोज नोटिस देकर कोएलरी से भाग गया, वह कोएलरी से ही नहीं भाग गया अपितु वह आसनसोल इलाके से ही भाग गया। जब मैंने सबेरे वहां जाकर देखा तो मैंने किसी एथारिटी को नहीं पाया, नोटिस के बाद मैंने वहां किसी भी जिम्मेदार अफसर को नहीं पाया केवल एक चपड़ासी को पाया जो कि प्रापरटी की पहरेदारी कर रहा था उसे पाया और एक गुंडे को पाया। हालत यहां तक बनी कि कंसिएलेशन प्रोसीडिंग्स जब लाई गई उस वक्त भी मालिक नहीं आया वह पाया नहीं गया तो मैं यह क्वैश्चन करना चाहता हूं कि वहां पर कोयला है या नहीं इस की भी क्या आप ने इनक्वायरी की है ? दूसरे क्या यह भी सच है कि यह जालान ने मैकनिलबेरी से तीन कोयलरीज को खरीदा है जोकि वैस्ट जमुरिया, अखलपुर और धियमोमैन है। और इन तीनों ही कोएलरीज को बंद कर दिया गया और मज़दूरों को सिर्फ ३ महीने का मुआविजा देने के लिए बोल दिया गया ? क्या यह भी सच है कि वैस्ट जमुरिया कोएलरी की यूनियन वालों ने इसके खिलाफ कोर्ट में अर्जी दी और सुप्रीम कोर्ट नें हाल में इस बारे में फैसला दिया है कि वर्कर्स को पूरा मुआविजा देना पड़ेगा तो मेरा आखिरी प्रश्न यह है कि जो मालिक मजदूरों को धोका देकर भगाना चाहते हैं उन से डील करने के लिए कोई एक स्पेशल कानून होना चाहिए और ऐसे मालिक को कमर में रस्सी बांध कर रखना चाहिए।

MR. SPEAKER : They are all suggestions.

SHRI HATHI : As to the first question whether the employer attended the conciliation proceedings, the hon. Member has said that he did not and it is a fact that he did not attend. We have taken *ex parte* decision and have referred the matter to adjudication. About the other thing, there is a Supreme Court judgement. Then the hon. Member said that there must be a law. That is a suggestion.

Prices of Soyabean Oil

*392. SHRI GEORGE FERNANDES: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the price at which soyabean oil was imported by the State Trading Corporation in the year 1968 ;

(b) the price at which this oil was sold ;

(c) whether it is a fact that the State Trading Corporation raised the sale price of soyabean oil in the aftermath of the rise in the prices of groundnut oil following unprecedented floods in the month of August 1968 resulting in damage to groundnut crops in Gujarat ; and

(d) if so, its impact on the prices of groundnut oil and of vanaspati ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The import price of soyabean oil, inclusive of customs duty and incidential charges, during 1968 is shown below :

Period of import	Import price (Rs./tonne)
January-May 1968	2525
August-Sept. 1968	2139

(b) Period of sale	Price (Rs./tonne)
July 9-July 26	2025 to 2460
July 27-August 8	2145 to 2635
August 9-October 31	2550 to 2850

(c) Prices of soyabean oil were fixed from time to time in relation to the prevailing prices of groundnut oil in the different zones. However, the prices fixed in the second week of August have not been increased despite the further increases in the price of groundnut oil which have ocurred after that date.

(d) Use of soyabean oil in the manufacture of vanaspati has helped to check further rise in the prices of groundnut oil and to stabilise vanaspati prices at a reasonable level.

श्री जार्ज फरनेन्डीज : ग्रध्यक्ष महोदय, स्टेट ट्रेडिंग कारपोरेशन की सन् 1966-67 की यह रपट है जिसमें सोयाबीन के बारे में यह लिखा है :

"The production of oilseeds in the country fell to extremely low levels during the 1966 agricultural season and Government came to the conclusion that a serious situation would threaten the country, if urgent measures were not taken to import edible oils on a large scale. Accordingly, in June, 1966, the Coporation was called upon by Government to make arrangements at short notice for the import of soyabean oil from the US under PL-480 and sunflower oil from USSR and to undertake planned storage thereof at key centres for distribution to vanaspati factories so as to relieve the prevailing acute shortage and to arrest the rising prices of vegetable oils in the country."

इससे एक बात साफ हो जाती है कि सरकार की नीति यह है कि सोयाबीन ग्रपने यहां इसलिए मंगाया जाय ताकि यह जो ग्राउन्डनट ग्रायल की प्राइस में बढ़होत्तरी हुई है ग्रौर जिसके कि कारण यह वनस्पति ग्रायल के दाम बढ़ते हैं उन बढ़ते हुए दामों पर रोक लगाई जाय। मन्त्री महोदय ने कुछ ग्रांकड़े पढ़े है। मेरे पास भी जो छपे हुए ग्रांकड़े हैं उन्हें मैं ग्राप के सामने रखता हूँ। जुलाई की 9 तारीख को सोयाबीन ग्रायल का दाम 2130 रुपये प्रति टन था जब कि ग्रगस्त की 9 तारीख को उस का दाम 2760 रुपये प्रति टन हो गया। यानी कुल पन्द्रह सोलह दिनों में या ज्यादा से ज्यादा एक महीने में ग्राप ने सोयाबीन ग्रायल के दाम 630 रु० यानी 30 फीसदी बढ़ाये। मेरा मन्त्री महोदय से यह प्रश्न है कि इस दाम को बढ़ाने की जरूरत क्या पड़ी। वह हम से यह बहस न करें कि कितने में खरीदा ग्रौर कितने में बेचा क्योंकि उनका जो ग्राब्जेक्टिव है वह है :

"to arrest the rise in prices of vegetable oil."

तो एक महीने के ग्रन्दर जो उन्होंने 30 फीसदी दाम बढ़ाये, उसकी क्या जरूरत पड़ी ?

SHRI ANNASAHIB SHINDE: As I was explaining, the sale price of imported soyabean oil is related to the prevailing level of prices of groundnut oil. Now, unfortunately, due to an element of speculation and, perhaps, due to likely shortfall in the production of groundnut, etc., the prevailing price of groundnut, oil in the country itself went up and down. Since the policy of the Government is to see that

the price of imported soyabean to be released to vanaspati factories is related to the prevailing level of prices of groundnut oil, naturally, there was a variation and hence this change was made. Prior to February, 1968, of course, we were releasing the oil at the imported cost. But, thereafter, we changed this because there was a considerable variation in the prevailing level of groundnut prices and that led the Government to change the price from time to time.

श्री जार्ज फरनेन्डीज : इससे एक बात साबित होती है कि हिन्दुस्तान सरकार की यह नीति है कि वह स्पेकुलेशन करे। चूंकि ग्राउंडनट प्रायलसीड्स में स्पेकुलेटिव ट्रेडिंग होता है इस लिये अगर किसी चीज के दाम स्पेकुलेशन में बढ़ जायेंगे तो केन्द्रीय सरकार भी इस का स्पेकुलेशन करेगी और किस्म मुनाफाखोरी में जायेगी, यह अभी मन्त्री महोदय ने कबूल किया है और मैं उनका शुक्रगुजार हूँ।

मेरा प्रश्न यह है कि जो वनस्पति के दाम बढ़ते जा रहे हैं, विशेषकर पिछले छः महीनों में गुजरात में जो बाढ़ आई उसके बाद जो ग्राउंडनट के मामले को ले कर वनस्पति के दाम देश में बढ़ते जा रहे हैं, उस पर रोक लगाने के लिये सरकार कौन सा कदम उठाने जा रही है ?

SHRI ANNASAHIB SHINDE : I would like to explain first the point made by the hon. Member. There is likely to be some misunderstanding about it. I was explaining the particular price quoted by the hon. Member as to why there was a variation . But the normal approach of the Government is that even if the internal price level of groundnut oil goes beyond a particular level, we do not increase the price to that extent......

SHRI ATAL BIHARI VAJPAYEE : Is there any definite price level ?

SHRI ANNASAHIB SHINDE : If the price, for instance, goes to Rs. 4500, we do not increase the price of imported soyabean to that level. Upto a particular level, we increase the price......

श्री जार्ज फरनेन्डीज : क्यों यह करते हैं ?

SHRI ANNASAHIB SHINDE : Some times we have to incur the loss on imported oil because the prices of groundnut oil are depressed very much. So, the intention of the Government is not to make any profit at all but have an appropriate balance so that the loss and profit account is evenly balanced. That is the general approach and the Government's intention in this repect is not to make any profit at the cost of imported oil. Here and there, at a particular point of time, there may be some profit and, at a particular point of time, there may be some amount of loss.

Than, in regard to the other part of the hon. Member's question, whether necessary steps are being taken to see that the proper level of prices of groundnut oil is maintained in Gujarat, I think the Gujarat Government is procuring at a particular price and they are taking some steps to see that the necessary stocks are maintained with the Gujarat Government and the Food Corporation so that, at an appropriate time, we shall be in a position to reach the market to maintain the price level.

SHRI SRADHAKAR SUPAKAR : Only the other day, we had a discussion about the fall in the price of groundnut. May I know how far this import of large quantity of soyabean oil is responsible for depressing the price of groundnut and groundnut oil and whether the entire cost of the soyabean import is in terms of foreign exchange ?

SHRI ANNASAHIB SHINDE : It is as a part of P.L. 480 agreement; naturally it is on the P.L. 480 pattern.

श्री अटल बिहारी वाजपेयी : यह पहला ही मौका नहीं है जब स्टेट ट्रेडिंग कारपोरेशन ने आवश्यकता से अधिक मुनाफा किया है। मैं उचित मुनाफे को समझ सकता हूँ, लेकिन स्टेट ट्रेडिंग कारपोरेशन जो चीज मंगाता है अगर उसके बेचने का दाम वह इस आधार पर तय करे कि बाजार में दाम क्या है तो मूल्यों को स्थिर करने का जो उसका उद्देश्य है वह कभी पूरा

नहीं होगा। बाजार में जो मूल्य हैं उन पर अगर चीज बेची जायेगी तो दाम और बढ़ेंगे और उसके बाद स्टेट ट्रेडिंग कारपोरेशन अपने दाम और बढ़ायेगा और यह विषम चक्र चलता रहेगा। मैं जानना चाहता हूँ कि क्या स्टेट ट्रेडिंग कारपोरेशन ने कोई सिद्धान्त तय किये हैं जिन आधार पर मूल्य निर्धारण किये जायेंगे ? आयातित मूल्य क्या है और बेचने के मूल्य क्या हैं, दोनों में कितना अन्तर होना चाहिये, इसके बारे में क्या कोई सिद्धान्त तय किया गया है या सब अललटप्पू है कि जो चाहे करो ?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : मैं इस बात को साफ कर देना चाहता हूँ कि हम लोगों ने सोयाबीन के दाम इस तरह से रक्खे हैं कि अगर किसी समय देश में तेल के दाम कम हों और उसके बाद दाम अचानक ऊंचे हों तो हम उसकी पूर्ति सोयाबीन के तेल से कर सकें, और दाम को नीचे गिरा सकें। यह गलतफहमी नहीं होने चाहिये कि हम ने मुनाफा के लिये सोयाबीना को उस दाम पर बेचा जो कि यहां बाजार में तेल का भाव था।

श्री जार्ज फरनेन्डीज : आप ने 30 फीसदी दाम बढ़ाये। 15 दिनों में 630 रु० बढ़ाये।

श्री जगजीवन राम : हमने कुछ भी बढ़ाया हो, 20, 25 या 50 फीसदी, लेकिन हम को कहने तो दीजिये। मैं सदन के सामने यह साफ कर देना चाहता था कि अगर किसी अवस्था में ग्राउंडनट तेल के दाम 4,000 या 4,500 रु० हो तो हम लोगों ने यह कभी नहीं सोचा कि 4,500 रु० में सोयाबीन तेल बेचना है। हमने बार-बार यह सोचने की कोशिश की कि हम कितने दाम पर बेचें जिससे जो 4,500 रु० दाम उपभोक्ता के लिये है वह कम हो सके। लेकिन यह मैं साफ कर देना चाहता हूं कि हमारी नीति मुनाफा खोरी की बिल्कुल नहीं है।

एक माननीय सदस्य : लेकिन हो जाती है।

श्री जगजीवन राम : माननीय सदस्य कहते हैं कि हो जाती है, लेकिन कभी-कभी इस इस में घाटा भी होता है। घाटा यों हुआ कि हम ने सोचा कि जब साढ़े चार हजार दाम हैं अगर हम उसको 2500 या 2600 रु० में दे देते हैं तो तेल के दाम गिरने आरम्भ होंगे। इस में किसी अवस्था में घाटा हो कर और किसी अवस्था में मुनाफा हो कर तेल के दाम नीचे गिरने का यत्न रहा है, उसे बढ़ाने का नहीं रहता है। मैं इस बात को साफ करना चाहता था कि बाजार में जो दाम था उसके मुताबिक हमने नहीं बढ़ाया यहां कहा गया कि जितनी हमारी तेल की लागत नहीं थी उससे ज्यादा दाम में हमने बेचा है। लेकिन उस सूरत में भी हमारा यत्न रहा है कि दाम नीचे जायें।

श्री जार्ज फरनेन्डीज : फीसदी तो उतनी ही बढ़ी है जितना कि ग्राउंडनट आयल का बढ़ गया है।

श्री जगजीवन राम : हां बढ़ा है, लेकिन हमने मुनाफे के लिये बढ़ाया है वह सही नहीं है।

श्री जार्ज फरनेन्डीज : बिल्कुल सही है। आपने 3100 से 4500 रु० तक बढ़ाये हैं।

श्री जगजीवन राम : जहां 4500 रु० दाम हैं, वहां 2600 रु० के दाम पर बेचने से बाजार की कीमत पर असर होगा, यह साधारण बुद्धि की बात है।

SHRI ANANTRAO PATIL : The price of the groundnut oil has become dependent mostly on forward marketing in the groundnut oil plus the import of Soyabean oil. As we get Soyabean oil through P.L. 480, the forward marketing has got a very adverse effect on the price of groundnut oil. May I know from the Government whether the Government is prepared to check or prohibit this forward marketing in groundnut oil, so that the agriculturists, the groundnut growers, do not suffer ?

SHRI ANNASAHIB SHINDE : The hon. Member may be good enough to put this question to the Commerce Ministry.

SHRI RANGA : The hon. Minister said in his reply on the 26th November that Government appreciated the fact that the farmers should get a reasonable price and that unless we succeeded in ensuring a responsible price to the formers, it would be very difficult to have successful production programme. May I know whether the price policy followed by the S.T.C. in regard to the imported Soyabean oil was fixed with a view to ensuring that the local price of oils would not go so low that the oil manufacturers would be induced to pay too uneconomic a price to the groundnut growers ?

SHRI ANNASAHIB SHINDE : Our approach is quite clear in this regard. Even if we have stocks of imported oil and the prices of groundnut oil are unduly depressed, we do not release the stocks. We withhold the stocks and that has been our practice. We do not want that imports should really affect the groundnut prices. That is not our approach at all.

श्रीमती जयाबेन शाह : ग्राउंडनट ग्रायल की फसल ग्रा रही है। ऐसे मौके पर ग्रापने जो सोयाबीन ग्रायल ग्रायात करने की नीति ग्रपनाई है उसका ग्राउंडनट की फसल पर क्या ग्रसर हुग्रा है ? उसका भाव गिरा है या नहीं गिरा है ग्रौर ग्रगर गिरा है तो कितना गिरा है ?

SHRI ANNASAHIB SHINDE : I have mentioned that import should not really be affecting the internal level of prices. It is the other way round. We have to see that imports help us in order to stabilise prices.

श्रीमती जयाबेन शाह : जब फसल ग्राती है, ऐसे मौके पर ग्रायात की नीति ग्रपनाने से किसानों पर क्या असर पड़ेगा ? उनको ग्रपनी उपज के दाम कम मिलेंगे, या ज्यादा मिलेंगे यह मैं जानना चाहती थी।

श्री जगजीवन राम : जिस साल ग्रपने मूंगफली की खेती ग्रच्छी होती है, उपज ग्रच्छी होती है, उस साल हम को मंगाने की ग्रावश्यकता ही नहीं पड़ती है। बराबर इस बात का खयाल रखा जाता है कि इसकी वजह से दाम गिरने का काम नहीं लिया जाए। किसानों को मुनासिब दाम मिल सके, इसीलिए इन्होंने कहा है कि हमारे पास स्टाक रहते हुए भी पिछले साल हमने सोयाबीन का तेल लोगों को नहीं दिया। लेकिन इस साल जब कि गुजरात में बाढ़ ग्राई ग्रौर बारिश कम होने की वजह से यह खतरा मालूम हुग्रा कि मूंगफली की उपज कम होगी ग्रौर दाम तेजी से ऊपर बढ़ेंगे, वैसी हालत में हमारे पास जो स्टाक था उसको भी हमने रिलीज किया ग्रौर हमको मंगाना भी पड़ा। लेकिन यह सही है कि मूंगफली के मामले में ग्रभी तक कोई वैज्ञानिक तरीके से भाव निर्धारित करने का या उसके भाव को स्थिर रखने का प्रयत्न नहीं हो पाया है ग्रौर मैं इस चीज को देख रहा हूं कि किस तरह से इसके भावों में स्थिरता लाई जा सकती है ग्रौर ग्रावश्यकता पड़े तो हम सरकारी तरीके से खरीद कर बफर स्टाक बना कर, उसके दामों को स्थिर रख सकते हैं।

श्रीमती जयाबेन शाह : ग्रायात करने का जो समय ग्रापने पसन्द किया है, वह गलत है या नहीं ?

श्री जगजीवन राम : बिल्कुल गलत नहीं है। इसका कोई ग्रसर नहीं पड़ा।

श्री महाराज सिंह भारती : सोयाबीन का तेल कसैला है, उसमें हीक ग्राती है। वह सिर्फ वनस्पति उद्योग के ही काम में ग्रा सकता है। भारत के बाजार में ग्रौर किसी जगह उस की मांग नहीं है। वह कभी भी मूंगफली के तेल का मुकाबला कर ही नहीं सकता है। केवल वनस्पति उद्योग के काम में ग्रा सकता है क्योंकि

वह कसैला है और उसमें हीक आती है। मैं जानना चाहता हूं कि क्या यह सही है ?

मन्त्री महोदय ने कहा है कि मूंगफली के तेल का जो बाजार भाव था उससे कम भाव पर इसको बेचा है। कम पर तो यह जिन्दगी भर बिकेगा। इसके बराबर तो यह जिन्दगी भर बिक ही नहीं सकता है। इस वास्ते उसमें तो कोई खास बात ही नहीं है। आपने शुरू में उसको मंदा बेचा। उसके बाद आप तेजी लाए। ऐसा करने में क्या आपका भी यही उद्देश्य था कि वनस्पति उद्योग से ज्यादा से ज्यादा जितना पैसा मिल सकता है, उतना पैसा आप उससे लेना चाहते थे ? क्या यह सत्य है कि इस कारण से भी वनस्पति तेल के भाव बढ़े ?

श्री जगजीवन राम : यह तो एक साधारण बुद्धि की बात है. साधारण बुद्धि वाला व्यक्ति भी इस को समझ सकता है —

श्री महाराज सिंह भारती : साधारण बुद्धि का ही तो अभाव है।

श्री जगजीवन राम : वह तो आपने कबूल हां कर लिया है।

यह वनस्पति घी बनाने के काम के लिए ही मंगाया जाता है। दूसरे काम के लिए नहीं मंगाया जाता है।

श्री महाराज सिंह भारती : और काम में आप ले ही नहीं सकते है।

श्री जगजीवन राम : इस में आपने कौन सी अकल की बात कह दी है।

SHRI K. NARAYANA RAO : Soyabean oil has been imported only to see that the vanaspati industry does not pay more for groundnut oil in the open market. The basic idea behind Government's approach is to see that the prices of vanaspati do not increase ; that is why soyabean oil has been imported, and as the hon. Minister has just now stated, for the exclusive purpose of giving it to the vanaspati industry. Such being the case, may I know from Government what their approach should have been in a situation like that ? Should it has been an approach of making profit ? From the hon. Minister's answer it is a very clear that they are making some profit. It may not be to the same extent, but the STC is making some profit. In the light of this, may I know whether the Government's approach should have been to give this oil to the concerned industry at the imported price or to see that the vanaspati industry should be given this at a reduced rate rather than at a relatively higher price, thereby making some profit in the transaction ?

SHRI ANNASAHIB SHINDE : It is the raw material supplied to the industry. The cost structure is statutorily controlled, and the final costs which are worked out for distribution are based on the prevailing level of groundnut oil prices as well as the imported prices.

Therefore, the final costs which are worked out are related to this. The intention is not that the vanaspati industry should be allowed to make a profit on the basis of the availability of this oil.

श्री इसहाक सम्भली : हाउस में कई बार, बेशुमार मर्तबा कहा जा चुका है कि बहुत सी चीजों की मंहगाई वादे और सट्टे की सौदों की वजह से होती है। मैं जिस इलाके से आता हूं वहां पर मूंगफली की बहुत अच्छी काश्त होती है। लेकिन इन वादों और सट्टे के सौदों ने उसको गिराकर अब इस जगह पहुंचा दिया है, रोजमर्रा तेल के भावों में घटा बढ़ी ने इसकी काश्त को इस जगह पर पहुँचा दिया है कि अब लोगों को मूंगफली बोते हुए परेशानी होती है। कितनी ही चीजों की महंगाई की जिम्मेदार यह सिट्टेबाजी और वादों के सौदे हैं। मैं जानना चाहता हूं कि सरकार वादों और सट्टों पर पाबन्दी लगाने की जब बात याद आती है तो कौन सी परेशानी महसूस करती है ? क्या सरकार इस बारे में गौर करेगी कि जो हमारी जिन्दगी की फौरी जरूरत की चीजें हैं उनके बारे में सट्टा और वादे के सौदे गैर कानूनी करार दे दिये जायें ?

[ہاؤس میں کئی بار بے شمار مرتبہ کہا جا چکا ہے کہ بہت سی چیزوں کی مہنگائی وائدے اور سٹے کے سودوں کی وجہ سے ہوئی ہے۔ میں جس علاقے سے آتا ہوں وہاں پر مونگ پھلی کی بہت اچھی کاشت ہوتی ہے۔ لیکن ان وعدوں اور سٹے کے سودوں سے اس کو گرا کر اب اس جگہ پہنچا دیا ہے۔ روزمرہ تیل کے بھاؤں میں گھٹا بڑھی نے اس کی کاشت کو اس جگہ پر پہنچا دیا ہے کہ اب لوگوں کو مونگ پھلی بوتے ہوئے پریشانی ہوتی ہے۔ کتنی ہی چیزوں کی مہنگائی کی ذمہ وار یہ سٹے بازی اور وعدے کے سودے ہیں۔ میں جاننا چاہتا ہوں کہ سرکار وعدوں اور سٹوں پر پابندی لگانے کی جب بات آتی ہے تو کون سی پریشانی محسوس کرتی ہے۔ کیا سرکار اس بارے میں غور کرے گی کہ جو ہماری زندگی کی فوری ضرورت کی چیزیں ہیں ان کے بارے میں سٹہ اور وعدے کے سودے غیر قانونی قرار دے دئے جائیں]

SHRI ANNASAHIB SHINDE : We have already taken some positive steps in this regard We have constituted a committee under the chairmanship of Secretary (Agriculture) and consisting of representatives of various Ministries in order to see what steps should be taken to see that the element of speculation does not affect the prevailing level of prices, and what steps should be taken to protect the interests of the producer as well as the consumer, whether by way of having a buffer stock or by maintaining the prices when there is surplus production, and so on. All these steps are being contemplated. Recently, the committee has been set up to look into this problem.

श्री इसहाक सम्भली : मेरे सवाल का जवाब नहीं आया है। मेरा सवाल दूसरा था। सट्टेबाजी की वजह से दामों में घटाबढ़ी होती है और उसकी वजह से कंज्यूमर्ज के अलावा मूंगफली के गोग्नर्ज पर बेहद असर पड़ रहा है। इस वास्ते मैंने जानना चाहा था कि जिन्दगी की जो फौरी जरूरत की चीजें हैं जिसमें यह मूंगफली भी है उनको सट्टेबाजों से महफूज रखने के लिए सरकार क्या कदम उठा रही है ?

[میرے سوال کا جواب نہیں آیا ہے۔ میرا سوال دوسرا ہے۔ سٹے بازی کی وجہ سے داموں میں گھٹا بڑھی ہوتی ہے اور اس کی وجہ سے کنزیومرز کے علاوہ مونگ پھلی کے گروارز پر بھی بے حد اثر پڑ رہا ہے۔ اس واسطے میں نے جاننا چاہا تھا کہ زندگی کی جو فوری ضرورت کی چیزوں ہیں جن میں یہ مونگ پھلی بھی ہے ان کو سٹے بازوں سے محفوظ رکھنے کے لئے سرکار کیا قدم اٹھا رہی ہے]

श्री विभूति मिश्र : सोयाबीन को हमारे यहां भटेवास कहते हैं। अभी मंत्री महोदय ने कहा कि प्राउंडनट की कमी की वजह से सोयाबीन का तेल मंगाना पड़ा। वह कृषि मंत्री भी हैं और खाद्य मंत्री भी हैं। मैं जानना चाहता हूं कि अपने देश में ऐसी चीजों का प्रचार करेंगे और इनका उत्पादन बढ़ायेंगे ताकि बाहर से हमको तेल मंगाना न पड़े और यहां पर ही मूंगफली काफी पैदा हो जाए ?

श्री जगजीवन राम : सारा प्रयत्न यही है।

SHRI D. N. PATODIA : The hon. Minister stated some time back that the price of soyabean oil had got to be related to the ruling price of groundnut oil, and in that context it is necessary to sell soyabean oil at a loss. According to my information, the STC did not sell any soyabean at a loss. May I therefore, know at what particular price soyabean oil was sold by the STC and what the total volume of trading on which loss was incurred and what the total volume of the loss itself was ?

SHRI ANNASAHIB SHINDE : For instance, in February last, the prevailing level of prices of groundnut oil fell beyond a particular level.

At that time, the STC had to incur a certain amount of loss. As for the exact figure, I would require notice. But for some months, the level of groundnut oil prices was very much depressed.

SHRI D. N. PATODIA : What was the loss incurred by the STC ? Did the STC incur a loss at all ?

SHRI ANNASAHIB SHINDE : At that particular point, they did suffer a loss.

SHRI D. N. PATODIA : Will he give that information ?

SHRI ANNASAHIB SHINDE : With notice it should be possible to give the information.

SHRI D. N. PATODIA : Here is the notice. He may please send the information to me.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, नोटिस की जरूरत नहीं होनी चाहिये। मन्त्री महोदय आश्वासन दें कि वह सूचना सभा-पटल पर रखेंगे। नोटिस की क्या जरूरत है? प्रश्न पूछना ही नोटिस है।

SHRI JAGJIVAN RAM : The normal practice is that if a question is put and the information asked for is not available—of course, it is subject to your ruling—in all cases it does not mean that automatically the information will be laid on the Table of the House.

MR. SPEAKER : If the hon. Minister chooses he can do so.

SHRI JAGJIVAN RAM : The hon. Minister is within his rights if he asks for notice.

SHRI ATAL BIHARI VAJAPAYEE : I am the chairman of the Assurances Committee. Let the hon. Minister give us an assurance that he will collect the information and lay it on the Table of the House. Why should he ask for fresh notice ?

MR. SPEAKER : The moment he says that he will collect the information and place it on the Table of the House, it becomes an assurance. Since the hon. Minister has not said that but has asked for notice, evidently it is not an assurance.

SHRI ATAL BIHARI VAJPAYEE : It is left to your ruling.

MR. SPEAKER : I have said that if the hon. Minister chooses, he can do so.

SHRI ATAL BIHARI VAJPAYEE : You may ask him to do it.

SHRI MANUBHAI PATEL : There are different interests working in this country. Some interests side with the businessmen and some side with the agriculturists. I would submit that the policy of Government to import such material at the time when the crop is on the field and it is about to come ihto the market shows that they are interested in depressing the prices, and this adversely affects the interests of the agriculturists. May I know whether Government will take concrete steps not to yield to such pressure from either the Commerce Ministry or any other Ministry so that the prices paid to the agriculturists will be maintained and will not go down ? In the case of cotton, for instance...

MR. SPEAKER : Let him not go to cotton now. The main question is only about groundnut oil

SHRI MANUBHAI PATEL : That is also the concern of the Agriculture Ministry. Cotton bales are imported so that the prices can go down. In the case of groundnut, the hon. Minister has given the reason for the import namely that due to floods there was shortfall in production...

MR. SPEAKER : Let him not make it so long. This is only a supplementary question.

SHRI MANUBHAI PATEL : But the hon. Minister's statement is not correct. The floods did not affect that area in Saurashtra where groundnut is being produced ...

MR. SPEAKER : No explanations are needed. He has only to ask a supplementary question. But he is going to import of cotton, floods, pestilence and what not. He has already asked a specific question which is pertient namely why imports were allowed when the crop was going to come into the market. Let the hon. Minister answer that.

SHRI MANUBHAI PATEL : My specific question is this. This really affects the price structure for the agriculturists. Will Government assure us that the prices payable to the agriculturists will not be affected ?

SHRI JAGJIVAN RAM : This question has been answered more than once today. If the hon. Member had cared to follow the answers he would have found that it has been explained that even if we have a stock of soyabean or sunflower oil it is not released so long as we find that the groundnut oil is maintaining at reasonable level of prices, in order to assure the

producer of a reasonable price. My hon. friend knows that at present there is no case for any enxiety because the groundnut prices are maintaining at a very good level.

श्री हुकमचन्द कछवाय : क्या यह सही नहीं है कि इस बार सोयाबीन तेल बहुत ऊंचे दामों पर दिया गया, जिसके कारण वनस्पति तेल बहुत ऊंचे दामों पर बिका और कई जगह लोगों को नही मिला ; वनस्पति तेल बनाने के लिए सोयाबीन तेल बहुत कम मात्रा में मिला और उससे उसके दाम बढ़े ; यदि हां, तो इसका क्या कारण है ? जो काश्तकार मार्केट में मूंगफली लाते हैं, व्यापारियों द्वारा उन्हें मनमाने ढंग से लूटा जाता है । क्या सरकार इस सम्बन्ध में भाव निश्चित कर देगी, ताकि भविष्य में मूंगफली और दूसरी तेल बनाने के चीजें सस्ते दामों पर न ली जायें ?

SHRI ANNASAHIB SHINDE : May I explain the position to remove misunderstanding ? Groundnut oil prices rose further in July from Rs. 4,000 to Rs. 4,250 per tonne upto the middle of September. They have since then fallen to Rs. 3,250—3,500 per tonne. But soyabean oil which was released in July and August ranged in price as follows : July Rs. 2145—2635 and in August Rs. 2550—2850 per tonne as against the figures which I quoted earlier.

Prohibition in Union Territories

*393. DR. SUSHILA NAYAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether any representation has been received by Government to enforce prohibition in all the Union Territories ;

(b) if so, whether Government have considered the implications of this matter ; and

(c) the time by which total prohibition will be enforced in all Union Territories ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SMT.) PHULRENU GUHA]: (a) No representation for introduction of prohibition in Union Territories has been received.

(b) Does not arise.

(c) It is not possible to indicate the time by which complete prohibition will be enforced throughout the country including Union Territories.

DR. SUSHILA NAYAR : I am rather surprised, because I myself have written about it and other people also have represented that at least in the Union Territories, which are under the jurisdiction of the Government of India, Government should take active steps for early implementation of prohibition, as they have reiterated time and again on the floor of this House that they stand by the policy of prohibition.

SHRI VASUDEVAN NAIR : They make declarations.

DR. SUSHILA NAYAR : I have more faith in my Government than the hon. member opposite has.

SHRI VASUDEVAN NAIR : Then she will have this.

DR. SUSHILA NAYAR : I believe that when the Government say a thing, they mean to do it. They may sometimes take a little more time than we feel happy about, but I have no doubt that when they say they will do it, they will do it.

In view of the assurance given here by the Home Minister himself when he was dealing with this subject that Goverument stand by prohibition but the State Governments may be slack in implementation, for implementation is with them, may I know why Government are not able to indicate some definite programme for bringing about complete prohibition to Union Territories at least ?

DR. (SMT.) PHULRENU GUHA : As you know, there is a Resolution on prohibition passed by the AICC. Dr. Nayar was the sponsor of that Resolution. I am sure the Government of India will take a definite stand on that and then it will be followed.

DR. SUSHILA NAYAR : Is the hon. Minister aware that in the Union Terri-